

IN THE HIGH COURT OF JHARKHAND AT RANCHI

**First Appeal No. 187 of 2017**

Chiranjeev Kumar Jha --- --- Appellant  
Versus  
Smt. Rekha Kumari Jha --- --- Respondent

**With  
First Appeal No. 188 of 2017**

Chiranjeev Kumar Jha --- --- Appellant  
Versus  
Smt. Rekha Kumari Jha --- --- Respondent

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CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**  
**Hon'ble Mrs. Justice Anubha Rawat Choudhary**  
Through: Video Conferencing

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For the Appellant: Mr. Rajeeva Sharma, Sr. Advocate  
For the Respondent: Mr. Atanu Banerjee, Advocate  
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10/ 10.09.2020 These appeals have been listed on being mentioned by the learned counsel for the respondent wife Mr. Atanu Banerjee for a specific reason i.e. for an appropriate direction upon the husband- Chiranjeev Kumar Jha for payment of fees of two minor daughters namely, Richika Jha and Rishika Jha who are studying in Class-VIII and Class-V respectively in De Nobili School, Dhanbad for the period April-June 2020. Break-up of fees is as under:

Richika Jha: Rs. 8,640/-  
Rishika Jha: Rs. 8,340/-  
Total amount: Rs. 16,980/-

2. Learned counsel for the wife Mr. Banerjee submits that annual charges could somehow be managed by her with the help of her parents and have already been paid. She is having difficult time during pandemic to bear the tuition fees of the two minor daughters who are staying with her as her source of income from the legal profession has been drastically reduced due to the lockdown operating during pandemic. As such, if the fees are not paid by tomorrow i.e. the last date intimated by the school, they may not be able to attend the classes.

3. Learned Senior Counsel for the husband Mr. Rajeeva Sharma submits that the appellant-husband is also undergoing serious difficulties due to lack of any engagement during this period. He prays that the appeal may be heard at an early date. Earlier, vide order dated 16.04.2019, these appeals were admitted and Registry was directed to get the paper books prepared and list the case for hearing. However, after initial resistance, learned Senior Counsel Mr. Sharma, keeping into the humanitarian aspect in the mind, has agreed that the appellant husband i.e, father of two minor children is ready to bear the tuition fees of their daughters for the period April-June 2020, totaling Rs. 16,980/-.

4. It appears that tomorrow i.e. 11.09.2020 is the last date for payment of fees in the school for this quarter April-June 2020. However, the Respondent-mother Smt. Rekha Kumari Jha may make a request to the school to permit payment of fees by 16.09.2020 in the circumstances referred to hereinabove. We hope and trust that the school authorities would be kind enough to permit payment of tuition fees by 16.09.2020 by Chiranjeev Kumar Jha, father of Richika Jha and Rishika Jha either through NEFT/RTGS or by deposit in the account of the school within the same time.

5. Mr. Banerjee, on instruction of his client, informs that school in question have no such facility of on-line deposit of fees and fees can only be deposited at the cash counter of the school. In that case, appellant-husband would deposit the amount of fees in the account of the Respondent-wife by 16.09.2020 so that school fees can be deposited in the school on that date itself. Details of Bank account of Respondent-wife are as under,.

Name: Rekha Kumari Jha  
Bank: UCO Bank, Civil Court, Dhanbad  
A/c No: 21060110019245  
IFSC Code: UCBA0002106

7. Liberty is given to the learned counsel for the parties to request for early hearing of the appeals as soon as situation normalizes further for regular hearing.

**(Aparesh Kumar Singh, J)**

**(Anubha Rawat Choudhary, J)**

Ranjeet/